

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 306

IA-999/2024

IN

IB-433(ND)/2023

IN THE MATTER OF:

Dhanlaxmi Bank Ltd.

.... Petitioner/Applicant

Vs.

K.N. Marzook

.... Respondent

Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant :

For the PP : Mr. : Bharat Sood, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **09.04.2024.**

-Sd-

(COURT OFFICER)

Ajay